

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 53/RP/2016**  
in  
**Petition No. 317/GT/2014**

**Coram:**  
**Shri A.S. Bakshi, Member**  
**Dr. M. K. Iyer, Member**

**Date of Hearing: 5.10.2016**  
**Date of Order : 6.10.2016**

**In the matter of**

Review of Commission's order dated 29.7.2016 in Petition No. 317/GT/2014 regarding revision of tariff of Rihand Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2009 to 31.3.2014.

**And in the matter of**

NTPC Ltd  
NTPC Bhawan,  
Core-7, SCOPE Complex,  
7, Institutional Area, Lodhi Road,  
New Delhi-110003)

**.....Petitioner**

**Vs**

1. Uttar Pradesh Power Corporation Ltd.  
Shakti Bhawan  
14, Ashok Marg  
Lucknow – 226 001

2. Jaipur Vidyut Vitran Nigam Ltd  
Vidyut Bhawan, Janpath,  
Jaipur 302 005  
Rajasthan

3. Ajmer Vidyut Vitran Nigam Ltd.  
Old Power House, Hathi Bhata,  
Jaipur Road, Ajmer-305001  
Rajasthan

4. Jodhpur Vidyut Vitran Nigam Ltd.  
New Power House, Industrial Area,  
Jodhpur, Rajasthan

5. Tata Power Delhi Distribution Ltd.  
Grid Substation, Hudson Road  
Kingsway Camp  
Delhi-110009



6. BSES Rajdhani Power Ltd.,  
2nd floor, B-Block  
BSES Bhawan, Nehru Place  
New Delhi-110019

7. BSES Yamuna Power Ltd.,  
Shakti Kiran Building  
Karkardooma  
Delhi-110092

8. Haryana Power Purchase Centre  
Shakti Bhawan, Sector – VI,  
Panchkula  
Haryana – 134 109

9. Punjab State Power Corporation Ltd.  
The Mall  
Patiala – 147 001

10. Himachal Pradesh State Electricity Board Ltd  
Kumar Housing Complex Building-II  
Vidyut Bhawan  
Shimla – 171 004

11. Power Development Department  
Govt. of J&K, Secretariat  
Srinagar

12. Electricity Department  
Union Territory of Chandigarh  
Addl. Office Building  
Sector-9 D, Chandigarh

13. Uttarakhand Power Corporation Ltd  
Urja Bhawan, Kanwali Road  
Dehradun – 248 001  
Uttarakhand

**...Respondents**

**Parties present:**

For Petitioner: Shri Vivek Kumar, NTPC  
Shri T. Vinod Kumar, NTPC

For Respondents: Shri Abhishek Srivastava, BYPL

**Interim Order**

This application has been made by the petitioner, NTPC, for review of order dated 29.7.2016 in Petition No. 317/GT/2014, whereby the Commission had revised the tariff of Rihand Super Thermal Power Station Stage-I (1000 MW) for the period from 1.4.2009 to



31.3.2014 in terms of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014.

2. Aggrieved by the said order dated 29.7.2016, the representative of the petitioner submitted that there are certain errors apparent on the face of the order and has sought review on the following issues:-

*(a) For depreciation calculation, capitalization of ₹25.81 crore during 2008-09 on account of UP Forest land has been considered as freehold land which was actually capitalized as a leasehold land in balance sheet of the station:*

*(b) Consideration of lease hold land of ₹327.38 lakh from 2012-13 instead of 2011-12 in computing the depreciable value.*

*(c) Non-implementation of review order dated 1.10.2014 in Review Petition No.21/RP/2014 on the issue of non-consideration of depreciation adjustment due to de-capitalization of Wagons and Locos effected during the years 2010-11 and 2011-12 while computing the cumulative depreciation reduction due to de-capitalization;*

*(d) Non-implementation of review order dated 1.10.2014 in Review Petition No.21/RP/2014 on the issue of wrong adjustment of cumulative depreciation on account of de-capitalization of spares during the period 2011-12 amounting to (-) ₹27.16 lakh in the year 2009-10 instead of 2011-12; and*

*(e) Disallowance of ₹20.98 lakh on part of MGR works capitalised during 2012-13 due to arbitration award.*

3. Heard the representative of the petitioner on 'admission'. Admit and issue notice to the respondents.

4. The petitioner is directed to serve the copy of the review petition along with this order on the respondents by 10.10.2016. The respondents shall file their replies by 17.10.2016, with copy to the petitioner, who shall file its rejoinder, if any, by 21.10.2016.

5. The petition shall be listed for hearing on **24.10.2016**. The parties shall ensure the completion of the pleadings within the due date mentioned and no extension of time shall be granted for any reason.

**-Sd/-  
(Dr. M.K.Iyer)  
Member**

**-Sd/-  
(A. S. Bakshi)  
Member**

